

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

36. C.P.(IB)-4477(MB)/2019

CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (J)
SHRI SHYAM BABU GAUTAM, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL HELD ON 12.07.2021**

NAME OF THE PARTIES: - Sainik Industries Pvt Ltd
V/s
Shri Saikrupa Sugar & Allied Industries Ltd
Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Counsel Mr. Manoj Kumar Mishra appeared for the Petitioner and Counsel Mr. Harash S Moorjani appeared for the Corporate Debtor. Counsel appearing for the Corporate Debtor submits that they are in the process of settling the matter. It is further informed by the Corporate Debtor that the Official Liquidator of the Hon'ble High Court of Bombay is appointed as the Liquidator. Petitioner/Financial Creditor is directed to serve a copy of the Company Petition on the Official Liquidator five days before the next date of hearing. List the matter on **17.08.2021.**

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
ASHOK KUMAR BORAH
Member (Judicial)